

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 943 OF 2018 & 733 OF 2018

in
DFR No. 1480 of 2018

Dated: 01st August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

| | |
|---|---------------------------|
| Madhya Pradesh Power Management Company Ltd. | Appellant(s) |
| Versus | |
| Central Electricity Regulatory Commission & Ors. | Respondent(s) |

Counsel for the Appellant(s) : Mr. Ashish Anand Bernard
Mr. Paramhans

Counsel for the Respondent(s) : --

ORDER

(IA NO. 943 OF 2018 - FOR LEAVE TO FILE THE APPEAL)

We have heard learned counsel, Mr. Ashish Anand Bernard, appearing for the Appellant. The learned counsel appearing for the Appellant submitted that, in the light of the statement made in paragraph nos.4 to 6 of the application, the same may kindly be accepted and IA may kindly be allowed and leave to file the appeal may kindly be granted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in paragraph nos. 4 to 6 of the application and the reasons stated therein, the same is accepted. Accordingly, the IA is allowed.

(IA NO. 733 OF 2018)
(FOR DELAY IN FILING THE APPEAL & REVIEW ORDER)

Issue notice to the Respondents returnable on 04.09.2018. Dasti, in addition, is also permitted.

List the matter on **04.09.2018.**

(S. D. Dubey)
Technical Member
Bn/pr

(Justice N. K. Patil)
Judicial Member